

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/306(KB)2023
IA(COMPANIES.ACT)/139(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16TH JULY 2024

IN THE MATTER OF	SHAMBHU NATH JAJODIA VS EMC LIMITED
UNDER SECTION	SEC. 213 SEC 221 SECTION 447

Appearance (via video conferencing/physically)

Mr. Kanishk Kejriwal, Adv.] For the Respondent No. 5 in
Mr. Pranav Sharma, Adv.] CP/306(KB)2023

Mr. Kanishk Kejriwal, Adv.] For the Applicant in
Mr. Pranav Sharma, Adv.] COMP.APPL/1(KB)/2024

Mr. Devashish Sharma, Adv.] For the Respondent No. 4 in CP/306(KB)2023

Mr. Devashish Sharma, Adv.] For the Applicant in COMP.APPL/1(KB)/2024

ORDER

1. Ld. Counsel appearing on behalf of the parties present.
2. **IA(COMPANIES.ACT)/139(KB)2024:**
 - a. Registry is directed to issue notice to the respondents by way of speed post and by e-mail and place the tracking information on record.
 - b. Reply affidavit be filed within a period of two weeks.
 - c. In the meantime, rejoinder, if any, be filed within one week thereafter.
 - d. List this matter for further consideration on **22.08.2024**.
3. List the main CP for further consideration on **22.08.2024** had already posted.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**